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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~XXXXXX XXXX~~

O.A. No. 255
~~T.A. No.~~

1980

DATE OF DECISION 25/6/1990

Shri Isaq Ibrahim Patel

Petitioner

Mr. R.J.Oza

Advocate for the Petitioner(s)

Versus

Union of India & Others.

Respondent

Mr. J.D.Ajmera

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. S. K. Jain . . . Judicial Member

The Hon'ble Mr. M. M. Singh . . . Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ys*

2. To be referred to the Reporter or not? *Ms*

3. Whether their Lordships wish to see the fair copy of the Judgement? *Mo*

4. Whether it needs to be circulated to other Benches of the Tribunal? *Rep*



Shri Isaw Ibrahim Patel
 Suleman Street,
 At post: Kantharia,
 Ta: and District: Bharuch,
 Pin : 392 162
 (Advocate: Mr. R.J.Oza)

.. Petitioner

v/s

1. Union of India
 Department of Telecommunication,
 Sanchar Bhavan, New Delhi.
2. Telecom District Engineer,
 Bharuch Division,
 60, Patel Society,
 Bharuch.

.. Respondents

O.A. No. 255/1990

CORAM : HON'BLE MR. S.K. JAIN ... JUDICIAL MEMBER
 HON'BLE MR. M.M. SINGH ... ADMINISTRATIVE MEMBER

: O R D E R :

Date: 25/6/1990

Per : Hon'ble Mr.S.K. Jain ... Judicial Member

Shri Isaq Ibrahim Patel, the applicant, has claimed that he was selected by the Staff Selection Commission for the post of Technician and he having been successful in the theoretical and practical training in the year 1984, was appointed and posted as Technician against the clear vacancy but his services were terminated illegally by termination order dated 11.1.1990 (Annexure A-3) against which he made representation dt. 26/2/1990 (Annexure-A-4), which has not been disposed of.

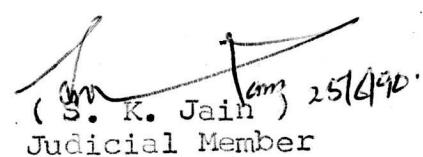
2. The learned counsel for the applicant submits that respondent No. 1 be directed to dispose of the representation on merits.



3.. In the circumstances, we direct respondent No.1 to dispose the representation (Annexure-A-4) within two months from the receipt of the copy of this order by recording a speaking order on merits. Copy of this order, alongwith the copy of the representation, be sent to respondent No. 1 within 10 days. Respondent No. 1 is further directed to furnish a copy of the order passed on the representation to the applicant within 10 days of the order having been passed and it will be open to the applicant, ^{if aggrieved,} to bring a fresh application for seeking necessary relief from the Tribunal. Accordingly O.A. stands disposed of.



(M. M. Singh)
Administrative Member



(S. K. Jain) 25/6/90
Judicial Member

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